

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:2470
ANSWERED ON:12.03.2013
PREVENTION OF COMMUNAL VIOLENCE
Jakhar Shri Badri Ram

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Union Government proposes to enact the Prevention of Communal and Targeted Violence (Access to Justice and Reparations), Bill 2011; and

(b) If so, the details thereof along with the salient features of the said Bill?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH)

(a) & (b): The National Advisory Council in July 2011 forwarded for consideration of Ministry of Home Affairs a draft Bill titled Prevention of Communal and Targeted Violence (Access to Justice & Reparations) Bill, 2011. The salient features of the said Bill, inter alia, include defining Communal & Targeted Violence, providing for punishment of public servants for dereliction of duty and breach of command responsibility, setting up of National and State Authorities for Communal Harmony, Justice & Reparation, securing victim rights and providing for relief and reparation for all affected persons.

No final decision has been taken on enactment of the said Bill.